## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu \*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 4189 - JK (LD) of 2025 DATED: - 15 - 04 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government Dated: 15.04.2025

No:-LAW-OIC/04/2025

## Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 6. Principal Secretary to Government, Home Department,
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Assistant Law Officer concerned
- 9. Officer In Charge Litigation (OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

## Annexure to the Government Order No. 4189 - JK (LD) of 2025 dated 15.04.2025.

S.No	Case Title	OIC
1.	FIR No. 164/2012 offence U/S 467, 468, 420 RPC of P/S Kunun Babgund Bandipora titled State of J&K V/S Mohammad Iqbal Shah.	Mr. Mohammad Latief Khan DySP Hqrs Bandipora.
2.	FIR No. 69/2019 U/S 16, 18,19,20 UA(P) Act titled UT of J&K through P/S Gund V/S Nissar Ahmad Dar and Ors.	, and a second
3.	FIR No. 104/2024 U/S 8/22 NDPS Act of P/S Hajin.	Sh. Ab. Hameed, SDPO Sumbal.
4.	FIR No. 48/2024 of P/S Pacca Danga U/S 8/21/22/29 NDPS Act titled UT of J&K Vs Pawan Kumar & Others.	Sh. Vikram Bhau, SDPO North Jammu.
5.	FIR No 09/2024 UIS 7/25 A Act and 13,18,19,20,23,38,39, UA(P) Act of P/S Lalpora.	Sh Rayees Mir, JKPS, Dy SP PC Lolab Mob No. 9419979791
6.	FIR No. 256/2022 U/S 8/20, 29 NDPS Act of P/S Kupwara.	Sh Rafee Rather, JKPS, DySP Hqrs Kupwara.
7.	FIR No. 69/2022 of PS Gool U/S 307/120-B/121 IPC, 4&25 ESA & 16/17/18/18-B/19/20/38/39 UAPA titled Abdul Majid & Others Vs UT of J&K.	Sh Kuldeep Raj, SDPO Gool.
8.	FIR No. 133/2024 involving offences under Section 8/22 of the NDPS Act.	Sh Latief Ahmed Khan, DySP Hqrs Bandipora.
9.	FIR No. 69/2021 U/S 8/15 NDPS Act, 207, 3/181 MV Act of Police Station Yaripora.	Sh. Chanchal Singh, SDPO Hathi Pora.
10.	FIR No. 11/2021 titled 'Mohd Ashraf Wani Vs UT of J&K through SHO Police Station ANTF, Jammu.	Sh Tanveer Ahmed Jeelani, DySP ANTF Jammu.
11.	FIR No. 173/2021 of P/S Bandipora in case FIR No. 173/2021 of P/S Bandipora titled State V/S Ishfaq Ahmad Rather and Ors.	Sh Mohd. Latief Khan, DySP Hqrs Bandipora.
12.	FIR No. 82/2020 of P/S Gangyal U/Ss 8/21/22/25/29 NDPS Act titled Dalwara Ram Vs UT of J&K.	Sh Sunil Singh Jasotia, SDPO City South Jammu.
	FIR No. 279/2013 P/s Kupwara u/s 13 UAPA, titled State of J&K V/S Mohammad Yousuf Lone and Anr.	Sh Rafee Rather, DySP Hqrs Kupwara.
	FIR No. 201/2022 of P/S Banihal U/S 8/15 NDPS Act titled UT of J&K Vs Hashin Qureshi.	Sh. Manjeet Singh, SDPO Banihal.
15.		Mr. Peer-Zada Mughaid, SDPO Anantnag.

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16.	FIR No. 101/2015 of P/S Udhampur U/Ss 8/15 NDPS Act titled State Vs Suresh Kumar & Others.	Mr. Parladh Kumar, DySP Hqrs, Udhampur.
17.	FIR No. 27/2013 P/S Sumbal. Offence U/S 188/148/149/336/332/427 RPC titled State of J&K V/S Mehraj UD Din Hurrah and Ors.	Mr. Abdul Hameed, SDPO Sumbal.
18.	FIR No. 82/2019 P/S Tral, under Sections 302/34/498-A/506/201 IPC, titled State (UT) of J&K vs. Mehraj Ud Din Tral and Others.	Mr. Rajesh Kumar, SDPO Tral.
19.	FIR No.01/2020 of police station, JIC Jammu titled Azad Ahmed Koka V/s UT of J&K under sections 17/18/20/21/38/39/40 of UAP Act.	Sh. Luv Karan, DySP JIC Jammu.
20.	FIR No. 63/2020 of P/S Mahore U/S 18/20/38/39/40 of the UA(P) Act & 120-B/121/122/123/124/201 IPC titled UT of J&K Vs Ghulam Hussain (Abdul Aziz) & Others.	Sh. Waqar Younis, SDPO Mahore.

Degrager Jos